

4. As regards the inaugural film, it may be mentioned that there could be only one inaugural film. While the importance of any other film in the package cannot be denied, the selection of AGANTUK as inaugural film was in no way unwise. The film has been subsequently selected in the Indian Panorama '92 - a rare distinction, which in itself puts to rest all the questions arousing doubt. It has been decided to screen MAHAPRITHVI as closing film of the festival. All the prints were checked in India before despatch.

5. It is not true that there were more bureaucrats than the film personalities attending the festival at Berlin since only one official viz., Director of Dte. of Film Festival who was the Commissioner of the film segment of the festival, was present on this occasion. Minister for Information and Broadcasting was invited to inaugurate the festival. Film personalities viz., Shri Adoor Gopalakrishnan, an eminent film Director and Shri Dipanker Dey, hero of the film AGANTUK also attended the inaugural function.

Setting up of low Power T.V. Transmitter at Palamner in Andhra Pradesh

4002. SHRI M.G. REDDY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to set up low Power T.V. Transmitter at Palamner and Piler in Chittoor districts of Andhra Pradesh;

(b) if so, the by when; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) to (c). No, Sir. However, Palamner and Piler towns are expected to receive TV service when the high power (10KW) TV

transmitter under implementation at Tirupati is envisaged to be commissioned during 1992.

Newsitem "PSEB Funds"

4003. SHRI JEEWAN SHARMA: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether attention of the Government has been drawn to the newsitem captioned "PSEB funds embazzled" appearing in the Tribune dated September 25, 1991;

(b) if so, the salient points brought out in the news report and the extend to which the same are correct; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF THE POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) to (c). The newsitem appearing in the Tribune dated 25th September, 1991 relates to embezzlement of funds by some staff members of the Punjab State Electricity Board. Preliminary investigations by the Board indicate that a total amount of Rs.2.36 lakhs has been embezzled.

The State Electricity Boards are autonomous bodies set up by the respective State Governments in terms of the provisions of the Electricity (Supply) Act, 1948. The Central Government does not have any direct control over the administrative activities of the Board. The matter regarding investigation into the alleged embezzlement of PSEB Funds falls under the jurisdiction of the State Government of Punjab/ Punjab state Electricity Board, who have already lodged FIRs under various sections of IPC against 14 accused officials.